

Himachal Pradesh: Total number of arms seized: 69. During 1980, 238 cases were taken up.

Punjab: Pistols/Revolver (Desi) 140; Pistols/Revolver (Foreign made) 76....

MR. SPEAKER: This is a routine thing....

SHRI YOGENDRA MAKWANA: Cartridges—276. Then, regarding Tripura Arms 254. Upto 10-10-80. Then regarding U.P. arms seized: 1,812. We have Bombs 9, Grenades 14, Cartridges 4757. Sir, regarding Delhi, Pistol/Revolver—50, knives daggers—766. Cartridges 197. . .

MR. SPEAKER: It is all right, Mr. Makwana, you need not read the whole of it.

MR. SPEAKER: Yes, Mr. Bosu?

SHRI JYOTIRMOY BOSU: Sir, the mischief is done mainly through two items. One is explosives, for which you require potassium chloride and certain barium chemicals—I could not tell you because I do not know science much—and the other is steel, for the manufacture of fire arms both single shaft and multiple shaft. Will the hon. Minister please tell us whether they are trying to catch the root cause? Potassium chloride cannot be produced in the roadside factories. How are these people getting explosives, potassium chloride and things like that? One truck-load of potassium chloride was caught red-handed in Calcutta. I would like to know from the hon. Minister whether any special effort is being made to draw up an exhaustive list of sources of raw materials and the manufacturing units which have the equipment for production of fire arms and fire guns?

SHRI YOGENDRA MAKWANA: I said that all efforts are being made to seize illegal arms and the sources from which they come, including the raw materials.

Loss of life to police in communal riots

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\*231. SHRI CHANDRABHAN  
ATHARE PATIL;

SHRI BALASAHEB VIKHE  
PATIL;

Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the number of police officials and constables injured or who lost their lives during the communal riots from August, 1980 onwards in some parts of the country;

(b) the steps Government have taken to protect their lives; and

(c) the steps Government propose to take to create confidence in their minds and boost up their morale?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A statement giving information received so far from the State Governments, Union Territories is laid on the Table of the House. Information in respect of the remaining States/UTs is being collected and will be laid on the Table of the House.

(b) According to the normal practice policemen are deployed in sufficient numbers and are provided with necessary protective equipment while dealing with riots.

(c) Working conditions and welfare measures, which have a direct bearing on the efficiency and morale of the police forces, are being constantly reviewed.

## Statement

Number of police officials and constables injured or who lost their lives in communal riots since August, 1960.

Sl. No.	Name of State/U.T.	No. injured	No. killed
1.	Andhra Pradesh . . . . .	1 (minor Injuries)	Nil
2.	Haryana . . . . .	Nil	Nil
3.	Himachal Pradesh . . . . .	Nil	Nil
4.	Jammu and Kashmir . . . . .	40 (CRPF Personnel)	Nil
5.	Kerala . . . . .	Nil	Nil
6.	Madhya Pradesh . . . . .	{ 1 D.S.P. 6 Cons. tables	Nil
7.	Manipur . . . . .	Nil	Nil
8.	Nagaland . . . . .	Nil	Nil
9.	Punjab] . . . . .	Nil	Nil
10.	Rajasthan . . . . .	Nil	Nil
11.	Sikkim . . . . .	Nil	Nil
12.	Tripura . . . . .	Nil	Nil
13.	Andaman and Nicobar Islands . . . . .	Nil	Nil
14.	Arunachal Pradesh . . . . .	Nil	Nil
15.	Chandigarh (U.T.) . . . . .	Nil	Nil
16.	Coorg and Nagar Haveli . . . . .	Nil	Nil
17.	Delhi . . . . .	59	Nil
18.	Goa, Daman and Diu . . . . .	Nil	Nil
19.	Mizoram . . . . .	Nil	Nil
20.	Lakshadweep . . . . .	Nil	Nil
21.	Pondicherry] . . . . .	Nil	Nil

**SHRI CHANDRABHAN ATHARE PATIL:** May I know from the hon. Minister, while answering paragraph No. 3 it was stated that the working conditions and welfare measures which have a direct bearing on the efficiency and morale of the police forces, are

being constantly reviewed—so far, as far as I know most of the Police personnel are unable to get accommodation to live in while they are required to take shelter or accommodation in slum areas in Bombay, whether the Government has any plan to construct

suitable accommodation for the Police-men in employment, and if so what measures they have taken so far.

**SHRI YOGENDRA MAKWANA:** Law and order is a State subject and the State Government is taking necessary action for housing of policemen. Under the Central Government there was a Police Housing scheme. It was in existence up to 1976-77. But during the Janata Party regime they have scrapped it. Now again, for the revival of the same scheme we are discussing with the Planning Commission and it will be considered.

**SHRI CHANDRABHAN ATHARE PATIL:** Sir, the Police are required to be on duty for 24 hours and hence they are unable to look after their families. May I know what plans the Government has to educate the children of the Policemen and also to get them employed in service when they are eligible for that?

**SHRI YOGENDRA MAKWANA:** Sir, all these aspects were discussed in the Conference of Chief Ministers and as I stated, the State Governments have agreed to look after all these. So far as the Central Forces are concerned, the Central Government has taken action for providing medical facilities and other amenities to the Forces. It is a long list and I would not like to read that.

**श्री बालासाहिब बिखे पाटिल :** अध्यक्ष जी, मंत्री जी ने जो स्टेटमेंट दिया है उस में अगस्त तक का दिया गया है लेकिन कौन सी तारीख से शुरू हुआ, इस का पता नहीं लगता है। कितने महीने का स्टेटमेंट है यह तो समझ सकते हैं। अगस्त तक की फीगर्स दी गई हैं लेकिन सितम्बर और अक्टूबर की फीगर्स उस में नहीं दी हुई हैं। इस के अलावा जो बड़े राज्य हैं उन के नाम भी नहीं दिये हैं, कि वहाँ कुछ हुआ या नहीं हुआ, कौन सा राज्य है, उत्तर प्रदेश है, कर्नाटक है। मैं यह जानना चाहता हूँ कि जब रैसचे में

इक्कीडेंट से मरने पर 50 हजार रुपए कम्पेन्सेशन दिए जाते हैं, तब पुलिस जो इयूटी पर होती है उनकी घोखे में, लड़ते हुए अमर मृत्यु हो जाती है तो उन के आश्रितों को भी उतना ही पैसा देने में सरकार को क्या कठिनाई है ?

दूसरी बात यह है कि कोई आन्दोलन या मोर्चा निकालने वाले लोग पुलिस से बातचीत करने पर तो कहते हैं कि हम जाति बनाए रखेंगे लेकिन बाद में उस बात को भूल जाते हैं और वायलेन्स पर उतर आते हैं जिस का पुलिस को मुकाबला करना पड़ता है। अक्सर अखबार देखने से पता चलता है कि पुलिस ने सेल्फ प्रोटेक्शन के लिए फायरिंग की लेकिन स्टेटमेंट कहता है कि कोई इंजरी ही नहीं है। जब पुलिस को इंजरी होती है तभी फायरिंग या लाठी चार्ज होता है लेकिन स्टेटमेंट कहता है कुछ हुआ ही नहीं तो ऐसी हालत में जो असली बात है वह समझ में आती है।

**अध्यक्ष महोदय :** यह आप क्या कह रहे हैं ? आप का सवाल क्या है ?

**श्री बालासाहिब बिखे पाटिल :** मैं सवाल कर रहा हूँ। हमारे अहमदनगर में एक केस हुआ है जिस में पुलिस वाला स्टैंड हो गया। उस में जांच के बाद डिपार्टमेंट ने बयान निकाला कि कोर्ट में संरक्षण न दें। वह केस बाद में सुप्रीम कोर्ट में आ गया। पुलिस डिपार्टमेंट के ऊपर इल्जाम लगा दिया गया। तो इन बातों को देखते हुए इस बारे में सरकार क्या सुधार करना चाहती है ?

**SHRI YOGENDRA MAKWANA:** I have laid the statement on the Table of the House which contains the information supplied by different States. The information has not been given by some of the States. States like Bihar, Uttar Pradesh, West Bengal, Gujarat, Maharashtra have not sup-

supplied the information. Some other States have also not supplied. Some States have supplied the information which I have laid on the Table of the House. If hon. Member wants, I shall lay that information on the Table of the House as and when information from those States is received.

So far as compensation to the police personnel killed while on duty and while not on duty, the life cannot be valued in terms of money. But even then the Government has laid down certain criteria. I would like to inform the House that in B.S.F. if death is on duty Rs. 2500 is given in shape of FDR from B.S.F. Benevolent Fund and monthly family allowance of Rs. 150 is given for ten years. If there is death in normal course of duties then Rs. 2,500 is given in the shape of FDR from B.S.F. Benevolent Fund and monthly family allowance of Rs. 150 for ten years is given.

MR. SPEAKER: You can supply this information.

SHRI YOGENDRA MAKWANA: Then I will lay it on the Table of the House.

श्री योबेन्द्र मकवाना : महोदय, माननीय मंत्री जी ने अभी सदन को बताया कि पुलिस हार्जिसिंग स्कीम 1976 तक चल रही थी लेकिन जब जनता पार्टी सरकार में आई तो इस स्कीम को बन्द कर दिया गया। महोदय, यह इस सदन को मिसलीड करना है। मैं मन्त्री जी से जानना चाहता हूँ क्या यह बात सही नहीं है कि इस स्कीम को बन्द नहीं किया गया बल्कि राज्यों के द्वारा यह मांग की गई थी, नेशनल डेवलपमेंट कौंसिल में, कि यह जो सेन्ट्रल और सेन्ट्रली स्पॉन्सर्ड स्कीम्स हैं इनका आकार बहुत बड़ा हो गया है यह बहुत बढ़ती चली जा रही है, इससे राज्यों के पैसे में कटौती हो जाती है इस वजह से इसको कम किया जाए? नेशनल डेवलपमेंट कौंसिल में राज्यों द्वारा मांग की गई कि सेन्ट्रल

और सेन्ट्रली स्पॉन्सर्ड स्कीम्स को छोटी किया जाये और राज्यों को वह दे दी जायें, राज्य जैसे चाहें बर्ष करें—या बात सही है या नहीं?

श्री योबेन्द्र मकवाना : अध्यक्ष महोदय, आज भी राज्य उस चीज की मांग कर रहे हैं और हर राज्य से मांग है कि सेंटर उसमें कुछ प्रोवाइड करें। कैसे बन्द हुआ, यह तो भ्रमल बात है, लेकिन बन्द जरूर हुआ . . . (व्यवधान) . . .

I have given factual information. It was stopped after 1977 and we tried to revive it.

#### Wages for building construction workers

\*232. SHRI K. PRADHANI: Will the Minister of LABOUR be pleased to lay a statement showing:

(a) the details regarding the wage rates in the employment in the construction or maintenance of roads or in building operations in the Central sphere as well as the State sphere; and

(b) whether Government propose to increase them and cover those engaged in stone-breaking, stone-crushing, maintenance of buildings and the construction and maintenance of runways in the Central sphere?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) A statement showing the rates of minimum wages prescribed by the appropriate Government in respect of the employment in construction or maintenance of roads or in building operations, is laid on the Table of the House.

(b) Yes, Sir. Proposals to revise the minimum wages in respect of the stone-breaking, stone-crushing, maintenance of buildings and the construction and maintenance of runways have been notified vide Gazette of India Extraordinary, Part II Section 3 (II) dated 3rd September, 1980.